

SLP(Crl.)No. 521 OF 2004
ITEM No.5

Court No. 3

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 521/2004

(From the judgement and order dated 01/07/2003 in DBCRL 19/99
of The HIGH COURT OF RAJASTHAN AT JAIPUR)

BHAROSI @ RAM BHAROSI

Petitioner (s)

VERSUS

STATE OF RAJASTHAN

Respondent (s)

(With Office Report)

Date : 26/03/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE B.P. SINGH

For Petitioner (s)

Mr. Ajit Kumar Pande, Adv.(A.C.)

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

Office is directed to call for the record. Office to give copies of the deposition to the learned amicus curiae.

Four weeks' time is granted for the purpose.

(Ganga Thakur)
PS to Registrar

(Prem Prakash)
Court Master